

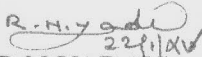
R N YADAV  
CPC  
HIGH COURT ALLAHABAD  
TO  
ALL THE DISTRICT JUDGES  
OF UTTAR PRADESH

Sub:Clarification regarding ADDRESS FOR BANK DRAFT OF MONEY  
REALIZED FROM JUDICIAL OFFICERS IN RESPECT OF OLD LAPTOPS

No. 019 /CPC/Allahabad / Dated:21.1.15

Sir

As there is no account in the name of CPC and account in the name of OSD Computer is being operated by undersigned it is hereby clarified that bank draft of money realized from judicial officers in respect of old laptops should be in the name of “OSD (COMPUTER) FOR REGISTRAR GENERAL HIGH COURT ALLAHABAD” payable at Allahabad and not in the name of ***“CPC Allahabad High Court payable at Allahabad”***.

  
(R N YADAV)

CPC

Copy to -

1. Registrar General High Court of Judicature at Allahabad
2. Senior Registrar High Court Lucknow Bench.
3. System manager for uploading the same on the website of Allahabad High Court.



R N YADAV  
CPC  
HIGH COURT ALLAHABAD  
TO  
ALL THE DISTRICT JUDGES  
OF UTTAR PRADESH

Sub: Regarding Disposal of Old Laptops provided under Phase I of eCourt Project  
No. 018 /CPC/Allahabad / Dated: 21.1.15  
Sir

In order to dispose off old laptops provided under Phase I of eCourt Project and to provide additional safeguard in case of failure of hardwares the proposal of undersigned was discussed by Hon'ble steering committee and resolved. Hon'ble Court has been pleased to pass following order in respect of laptops/hardwares provided/purchased under phase I of e-Courts Project-

"1- Judicial Officers are at liberty to retain the Laptops on payment of Rs.1000= per laptop or return the same to the High Court. If they choose to retain the laptops with them they should deposit Rs.1000= in the office of District Judge. A chart should be prepared showing the laptop details, name of the officer depositing the amount and retaining the laptop. The amount so collected be sent through Bank Draft in the name of "CPC Allahabad High Court payable at Allahabad" alongwith the chart.

2- Judicial officers shall also have an option to purchase the new hardwares for their use lying in the stock of the High Court by paying the price shown in the chart to be prepared by computer center.

3- The laptops already returned by judicial officers may be given to those judicial officers, according to length of service, who were not provided laptops under Phase I of eCourt Project after charging token amount of Rs1000.00 per laptop as mentioned above. This will be on the option of the judicial officer concerned. There is no compulsion to take the laptop. Officers having longer period of service and not provided laptop under phase I of e-Court Project shall be given first preference.

4- The purpose of providing the old laptops to the judicial officers is to ensure additional safeguard so that judicial work may not suffer in case of failure of one hardware."

It is, therefore, requested to circulate this letter amongst the Judicial Officers with a direction to use their options and deposit the amount within 15 days from today in respect of old laptops provided under phase I of e-Court Project. So far as New hardwares and Laptops of Phase I of e-Courts Project returned by Judicial Officers lying in the stock of Computer Center are concerned the officers should send their option duly signed through your goodself in the annexed proforma I. Officers on Special Duty should send their option through the concerned District Judge and officers posted in registry should send their option through the Registry of the concerned Bench of High Court. Officers on deputation should send their option directly to CPC High Court Allahabad. Price Chart of new hardwares follows.

R.N.Yadav  
21/1/15  
(R N YADAV)

CPC

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1. Registrar General High Court of Judicature at Allahabad
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Copy be sent to System  
Manager for uploading  
on the website of High  
Court Allahabad.

22/1/15

